

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 107/TT/2012
in Docket No. 39/TT/2012

Date: 24.7.2012

To,

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 for transmission tariff for (i) One Ckt of part of 400 KV korba- Birsinghpur D/C line (from Korba Gantry to LILO point) Loc.- 179/2 of Balco TPS (Ant. DOCO: 01.08.2011), (ii) Combined Assetsof (i) & One Ckt of Part of 400kv Korba- Birsinghpur D/C line (from korba Gantry to LILO point) Loc.-179/2) along with bay at Korba and D/C line from Loc 179/2 to 176/0 of Vandana TPS (Notional DOCO: 01.12.2011) & (iii) Combined Assets of (ii) & Balance portion of 400Kv D/C Korba-Birsinghpur TI (from LILO point 176/0 (take off for Vandana Vidyut) to Birsinghpur (MP) (Notional DOCO: 01.03.2012) under WRSS-II, set D Scheme of Western Region for tariff block 2009-14 period

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 14.3.2012 and 1.5.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.8.2012:

- 1) The Management certificate or Revised CA Certificate of capital expenditure as below:
 - (a) For Asset-I (One Ckt of Part of 400KV Korba-Birsinghpur D/C line (from Korba Gantry to LILO point) Loc-179/2 of Balco TPS) from 31.3.2011 to Actual DOCO (30.9.2011) and from Actual DOCO to 31.3.2012 alongwith additional capitalisation and corresponding loan/funding details for the asset.
 - (b) Separate CA/Management Certificate for Asset-II (D/C line from Loc 179/2 to 176/0 of Vandana TPS) in place of combined CA Certificate submitted by petitioner for calculation of Tariff.

2. The Status of actual DOCO of the assets covered under instant petition. In the event of change in DOCO, revised CA certificate or management certificate is to be submitted along with certificate of DOCO issued by respective RLDC. The certificate issued by RLDC in support of commissioning of Asset-I (1.10.2011) is to be furnished.
3. The investment approval mentioned the configuration of asset as 400KV Korba-Birsinghpur line along with bay at Korba & Birsinghpur which was changed to three stages later on due to connectivity to BALCO and Vandana Vidyut Limited. POWERGRID has to submit any change in design of 400KV Korba-Birsinghpur TL, scope of work and incremental capital cost, if any due to change in configuration.
4. The copy of proposal submitted for forest clearance date 17.5.2006 in order to examine time over run.
5. The cost of Asset I, combined Asset I & II exceed apportioned cost. RCE if any may be submitted.
6. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)